

**THE NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**CP (IB) No. 215/Chd/Hry/2018**

**Under Section 7 of IBC, 2016.**

**In the matter of:**

Anurag Bhabra & Anr.	...Petitioners-Financial Creditors
Vs.	
Ramprastha Promoters & Developers Private Limited	...Respondent-Corporate Debtor

**Present through video-conferencing:**

Mr. Vaibhav Sharma, Advocate for the petitioners.  
Mr. Vaibhav Sahni, Advocate for the respondent.

This CP is filed by Home-buyers. Heard Mr. Vaibhav Sharma, Advocate appearing for the financial creditors (home-buyers) and Mr. Vaibhav Sahni, Advocate for the corporate debtor.

2. Mr. Vaibhav Sharma, Advocate submitted that though he represented the financial creditors (home-buyers) on some earlier occasions but for the last two years he has no instructions from the petitioners inspite of repeated communications from him. There is no other representation on behalf of the financial creditors.

2. In the circumstances, the instant CP is disposed of with liberty in terms of the judgement of the Hon'ble Supreme Court of India in **Manish Kumar Vs. Union of India (UOI) and Ors. – Writ Petition (C) No. 26 of 2020 dated 19.01.2021.**

Sd/-

(Raghu Nayyar)  
Member (Technical)

Sd/-

(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 05, 2021

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